

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51614 OF 2016

(Arising out of Order-in-Appeal No. 50(AK)ST/JPR/2016 dated 01.03.2016 passed by the Commissioner (Appeals-I), Customs & Central Excise, Jaipur-I)

Shivnarayan Badhala

45, Kachi Basti, Bassi Sitarampura
Jaipur

..... Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax**

NCR Building, C-Scheme
Jaipur

...Respondent

APPEARANCE :

NONE for the Appellant (letter for withdrawal)
Shri A. Thapliyal, Authorised Representative for the Revenue

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50158/2020

DATE OF HEARING/DECISION : 30 January, 2020

JUSTICE DILIP GUPTA :

The Appellant has produced a discharge certificate of full and final settlement of tax dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**